

4

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 73/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company:

Bharatbhai Vrajlalbhai Selani
(Shiv Cotgin Pvt Ltd.)

V/s.

Dena Bank & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	Mohit Gupta	Adv	Applicant	Mohit
2.	MANDEEPSINGH SALUJA FOR DHRUVK PATEL KALPESH R. PATEL	Advocate	Opponent Respondent (Bajaj Finance)	Mandeep Singh
3.	ANIP A. GANDHI	Advocate ORDER	Respondent (Dena Bank)	A. Gandhi

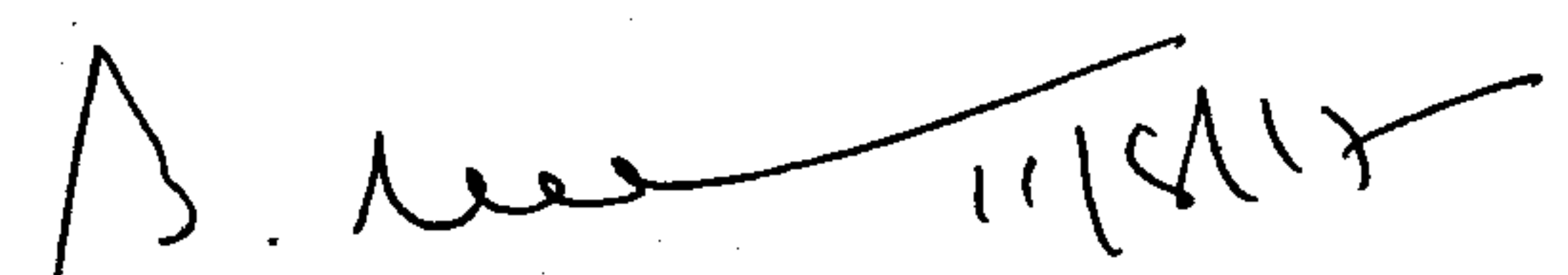
Learned Advocate Mr. Mohit Gupta i/b A R Gupta Associates present for Corporate Debtor/ Applicant. Learned Advocate Mr. Mandeep Singh Saluja with Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Respondent (Bajaj Finance). Learned Advocate Mr. Anip Gandhi present for Respondent (Dena Bank).

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent (Dena Bank).

Proof of service filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.